

**GOVERNMENT OF INDIA**  
**MINISTRY OF INFORMATION AND BROADCASTING**  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 716**  
**(TO BE ANSWERED ON 08/02/2021)**

**MONITORING OF OTT PLATFORMS**

**716. SHRI B. LINGAIAH YADAV:**

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

**(a) whether Government proposes to monitor “Over the Top” (OTT) platforms or video streaming service providers like Netflix, Amazon Prime and others under the ambit with framing of proper laws or autonomous body governing digital content which were unregulated till now;**

**(b) if so, the details thereof and present status thereof along with laws regulated/amended in this regard; and**

**(c) the violations noticed in implementation/action taken thereon so far and if not, reasons therefor?**

**ANSWER**

**THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE;  
MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF  
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
{Shri PRAKASH JAVADEKAR}**

**(a) to (c) The Government has received several representations regarding content of programmes on Over-the-Top (OTT) platforms. The Government also has held several consultations with the OTT players, including with the Internet and Mobile Association of India (IAMAI) impressing upon them the need for having an appropriate self-regulatory mechanism for content over OTT platforms.**

**The Central Government has vide notification dated 9.11.2020 amended the Allocation of Business Rules and the subject relating to content of news and current affairs and audio-visual content on online platforms has been brought in the mandate of the Ministry of Information and Broadcasting.**

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